

MR. DEPUTY SPEAKER: The Member may now introduce the Bill.

SHRI, SYED SHAHABUDDIN: Sir, I introduce the Bill.

15.36 ½ hrs.

CONSTITUTION (AMENDMENT) BILL *

(Amendment of article 324, etc.)

[English]

DR. CHINTA MOHAN (Tirupati): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

MR. DEPUTY SPEAKER: The Member may now introduce the Bill.

DR. CHINTA MOHAN: Sir, I introduce the Bill.

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL

(Insertion of new article 394A)

[Translation]

SHRI NARESH CHANDRA CHATURVEDI (Kanpur): Mr. Deputy Speaker, Sir, I introduced the Bill No. 16 in 1986 with a view to getting the constitutional recognition to the Hindi version of the Constitution. As the Government itself has performed this task by bringing a similar Constitution (Amendment) Bill in the last session, I, therefore, beg that leave be granted to withdraw the Bill. I beg to move that leave be granted to withdraw the Bill further to amend the Constitution of India.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to withdraw the Bill further to amend the Constitution of India."

The motion was adopted.

MR. DEPUTY-SPEAKER: The member may now withdraw the Bill.

[Translation]

SHRI NARESH CHANDRA CHATURVEDI: I withdraw the Bill.

15.38 hrs.

CONSTITUTION (AMENDMENT) BILL--Contd.

(Insertion of new article 15A)

[English]

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri Thampan Thomas on the 4th December, 1987, namely:--

"That the Bill further to amend the Constitution of India be taken into consideration."

Shri Shantaram Naik,

SHRI SHANTARAM NAIK (Panaji): Mr. Deputy Speaker, Sir, my colleague Mr. Thappan Thomas has sought to add article 15A to the Constitution which says that all citizens have the right to employment. Any citizen who cannot be provided with employment, shall be given an unemployment allowance at the rate fixed by a statutory authority appointed by the Government of India."

In my humble submission, I can share the concern of the Member with respect to the problem of unemployment which is

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